

A.K. JAYASANKARAN NAMBIAR, J.

&

SHAJI P. CHALY, J.

I.A.NO.....

IN

WP(C).NO.23724 OF 2016

Dated this the 31st day of March, 2020

ORDER

Shaji P. Chaly, J.

This petition is filed by the Amicus Curiae appointed by this Court [Adv.Smt.Parvathi Sanjay] voicing the apprehension of the migrant workers of Ernakulam District and Kottayam District and also seeking direction to provide them with food and shelter.

2. After hearing for some time the learned Additional Advocate General Sri.Ranjith Thampan and Sri.P.Narayanan, the learned senior Government Pleader, we are of the opinion that a statement has to be filed with respect to Ernakulam District and Kottayam District concerning the steps taken by the State of Kerala to provide food and shelter to the migrant workers. We also request the learned Additional Advocate General to file a statement with respect to the steps taken by the State of Kerala to provide food and shelter to the migrant workers throughout

the State of Kerala. It is also submitted that the State has already taken steps in this regard, including adequate provision for recreation. This is recorded. The learned Additional Advocate General has submitted that he will file a comprehensive statement with respect to the above matters on or before 3.4.2020.

Post this case on 3.4.2020 at 11.00 a.m. through video conferencing.

A.K.JAYASANKARAN NAMBIAR
JUDGE

SHAJI P. CHALY
JUDGE